



2026:AHC:19951

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 344 of 2026

Akram Khan And 2 Others

.....Petitioner(s)

Versus

State Of U.P. And 15 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Dharm Vir Jaiswal, Harsh Vikram
Counsel for Respondent(s)	:	Arun Kumar Pandey, C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for the petitioner, Sri Awadhesh Kumar Patel, learned standing counsel for the state-respondents and Sri Arun Kumar Pandey, learned counsel for the respondent-gaon sabha.

2. The instant writ petition has been filed for the following relief:-

"Issue a writ, order or direction in the nature of mandamus, commanding the respondent no.2, Board of Revenue, U.P. at Prayagraj to decide the Revision No.1163 of 2022 (District Amroha), Akram Khan and Others vs. Mohd. Farukh and Others, within the stipulated time."

3. Counsel for the petitioner states that revision filed by the petitioners arising out of the proceeding of suit under Section 229-B of the U.P. Z.A. & L.R. Act is pending before the respondent no.2/Board of Revenue, U.P. at Prayagraj. He further placed the copy of the order sheet of the pending proceeding, in order to demonstrate that the case is not proceeding expeditiously.

4. Considering the facts and circumstances of the case, without expressing any opinion on the merits of the case, this petition is disposed of with the direction to respondent no.2/Board of Revenue to decide the Revision No.1163/2022, as expeditiously as possible, preferably within a period of 3 months, from the date of production of a certified copy of this order before the authority concerned, after affording proper opportunity of hearing to the parties concerned, in accordance with law.

January 29, 2026
C.Prakash

(Chandra Kumar Rai,J.)